



04 & 05.

% 04.06.2010

Prsent: Ms. Rashmi Chopra, Advocate for the Revenue.
Ms. Kavita Jha, Advocate for the Assessee.

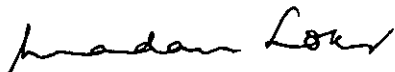
+ ITA Nos. 668/2010 and 669/2010

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Heard Ms. Rashmi Chopra, learned counsel for the revenue and Ms. Kavita Jha, learned counsel for the assessee. It is submitted at the bar that the controversy is covered by the decision of the Apex Court rendered in *Commissioner of Income Tax vs. Oracle Software India Limited, [2010] 228 CTR 433.*

In view of the aforesaid, the appeals stand disposed of.


CHIEF JUSTICE



MADAN B. LOKUR, J

JUNE 04, 2010

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